

[Shri B. R. Bhagat]

- (ix) G.S.R. 1434 published in Gazette of India dated the 18th September, 1966.
- (x) G.S.R. 1477 published in Gazette of India dated the 24th September, 1966.
- (xi) G.S.R. 1522 published in Gazette of India dated the 1st October, 1966.
- (xii) G.S.R. 1526 published in Gazette of India dated the 28th September, 1966.
- (xiii) G.S.R. 1527 published in Gazette of India dated the 1st October, 1966.
- (xiv) S.O. 2859 published in Gazette of India dated the 1st October, 1966.
- (xv) G.S.R. 1588 published in Gazette of India dated the 15th October, 1966.
- (xvi) G.S.R. 1614 published in Gazette of India dated the 14th October, 1966.
- (xvii) G.S.R. 1615 published in Gazette of India dated the 14th October, 1966.
- (xviii) G.S.R. 1617 published in Gazette of India dated the 15th October, 1966.
- (xix) G.S.R. 1618 published in Gazette of India dated the 15th October, 1966.
- (xx) G.S.R. 1619 published in Gazette of India dated the 15th October, 1966.

[Placed in Library. See No. LT-7183/66].

(7) A copy of the Post Office Saving Banks (Second Amendment) Rules, 1966 published in Notification No. G.S.R. 1347 in Gazette of India dated the 3rd September, 1966, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.

[Placed in Library. See No. LT-7184/66].

STATEMENTS SHOWING ACTION TAKEN ON ASSURANCES ETC.

The Minister of State in the Department of Parliamentary Affairs and Communication (Shri Jaganatha Rao): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Third Lok Sabha:—

- (i) Supplementary Statement No. I—Fifteenth Session, 1966.
- (ii) Supplementary Statement No. VI—Fourteenth Session, 1966.
- (iii) Supplementary Statement No. VIII—Thirteenth Session, 1965.
- (iv) Supplementary Statement No. XV—Eleventh Session, 1965.
- (v) Supplementary Statement No. VIII—Eighth Session, 1964.

[Placed in Library. See No. LT-7185/66 to LT-7189/66].

Shri Hari Vishnu Kamath (Hoshangabad): Rising on this point, I return to the charge which I had been making since the budget session and which is still hanging fire—if you will recall Sir, I raised the issue first in February, renewed it in August-September and I am doing it now—and I appeal to you for a final decision in this matter. Briefly, the issue is that the Minister of Parliamentary Affairs, or the Leader of the House, by issuing a letter to various Ministries and Departments, has rendered the Committee on Government Assurances defunct or *functus officio* and has committed contempt of the Committee and, therefore, contempt of the House and you promised, Sir, every time that you would take it up with the Minister.

Mr. Speaker: I told the House yesterday that I had seen the letter issued by the Minister of Parliamentary Affairs.

Shri Hari Vishnu Kamath: Has he withdrawn it?

Mr. Speaker: There is no question of withdrawing it.

Shri Hari Vishnu Kamath: It concerns the rights of the Committee. Otherwise the Committee cannot function. Better wind it up.

Mr. Speaker: I presume that the Chairman of the Committee has now no complaint about its working.

Shri Hari Vishnu Kamath: In any case the House should be informed of the position about it.

Mr. Speaker: I did say previously that last session I had consultations with the Minister of Parliamentary Affairs, the Leader of the House. He showed me the letter and I had discussions with him. He assured me that it was only meant to ask the Ministries and Departments that the communications should be routed through the Minister of Parliamentary Affairs so that he might also be in the know of things as he has to answer questions that are put to him whenever he lays a statement on the Table. He simply wants to know what is happening. That is what he told me.

Shri Hari Vishnu Kamath: I am beholden to you for the light you have shed. During the last session you did say in the House that you would take up the matter of the letter issued by the Minister of Parliamentary Affairs to the various Ministries and Departments, asking them not to send any communication direct to the Committee on Assurances, and that you would communicate to the House the result of your confabulations with the Minister.

Mr. Speaker: Last time I did say that. Today also I have said it.

Shri Hari Vishnu Kamath: The House should know what the position is.

Shri Ranga (Chittoor): We would like to be assured that the position is, as you have stated, that all com-

munications should be routed through him also. We would have had no objection if he had stated that they should be routed through him also. It means that the Committee shall have the right to write to the Department directly and the Department has also the right to give a reply to the reference to the Committee directly and only a copy of it is to be sent to the Minister of Parliamentary Affairs.

Mr. Speaker: When the Chairman of the Committee asks for any information from the Ministries, the Ministries shall send the information to the Committee direct.

Shri H. N. Mukerjee (Calcutta Central): Have you had a clarification from the Chairman of the Committee that there has been no delay involved in this process of duplication of correspondence between Committee and the different Minister? If there is the House would be very concerned about it.

Mr. Speaker: I had, frankly, no discussion with the Chairman of the Committee, but if he feels that he is experiencing any difficulty he would bring it to my notice and certainly I would look into it.

Shri Hari Vishnu Kamath: May I request you to clarify the position today in the light of what the former Chairman of the Committee—I do not know whether he has been re-elected to his office. . . .

Shri Ranga: He is being nominated.

Shri Hari Vishnu Kamath: All right; reappointed.

The Chairman said in April that:

"The issue of the letter by the Minister of Parliamentary Affairs in contravention of Rule 270 tended to bar the Committee from properly and efficiently conducting its functions as envisaged in the Rules of Procedure."

This was the position. Has that position changed and to what extent?

Mr. Speaker: I have made it clear that the ministries would send their communications to the Chairman and any copy that the Minister of Parliamentary Affairs wants will be sent on to him by the Chairman.

Shri Hari Vishnu Kamath: Has he complied with that?

Mr. Speaker: I have made that clear. If he has any complaints the Chairman would bring it to my notice.

Shri Hari Vishnu Kamath: I will take it up again.

NOTIFICATION UNDER GURUVAYUR TOWNSHIP ACT, REPORT OF INDIAN DELEGATION TO WORLD HEALTH ASSEMBLY ETC.

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): Sir, on behalf of Dr. Sushila Nayar I beg—

(1) to re-lay on the Table a copy of Notification S.R.O. No. 245/66, published in Kerala Gazette dated the 5th July, 1966, under sub-section (2) of section 6 of the Guruvayur Township Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965 issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7032/66].

(2) to lay on the Table—

(i) A copy of the Report of the Indian Delegation to the 19th World Health Assembly held in Geneva in May, 1966. [Placed in Library. See No. LT-7190/66].

(ii) A copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1965-66, under section 19 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-7191/66].

(iii) A copy each of the following Notifications under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965 issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(a) The Kerala Municipalities (Taxation and Fees—Forms and Registers) Rules, 1966, published in Notification S.R.O. No. 120/66 in Kerala Gazette dated the 15th March, 1966.

(b) S.R.O. No. 297/66 published in Kerala Gazette dated the 9th August, 1966, making certain amendment to the Kerala Enforcement of Vaccination in Municipal Areas Rules, 1962.

(c) S.R.O. No. 321/66 published in Kerala Gazette dated the 23rd August, 1966, making certain amendment to the Rules regulating the Payment of Travelling Allowance by Municipal Councils to Counsels for journeys made by them to conduct cases in Court on behalf of Municipal Councils.

(d) S.R.O. No. 362/66 published in Kerala Gazette dated the 27th September, 1966 making certain amendment to the Kerala Municipalities (Public Works and Supplies) Rules, 1963.

(iv) Three statements showing reasons for delay in laying the Notifications mentioned at (a) to (c) of item (iii) above.

[Placed in Library. See No. LT-7192/66].

(v) A copy each of the following Notifications under sub-section (5) of section 367 of the Kerala Municipal Corpora-